

186  
186

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**GOVERNMENT OF MEGHALAYA  
SOCIAL WELFARE DEPARTMENT**

No.SW(S) 203/2010/184

Dated Shillong the 12<sup>th</sup> January 2012

From; Smti. A. Nikhla, MCS,  
Deputy Secretary to the Govt. of Meghalaya,  
Social Welfare Department.

To,  
Justice K.G. Balakrishnan,  
Chairperson; National Human Rights Commission,  
Farikot House, Copernicus Marg,  
New Delhi - 110001.

Sub: Report on 'Prevention of Atrocities Against Scheduled Castes'.

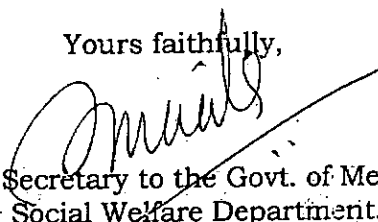
Ref: D.O. No. 20/1/2004-PRP&P, dt. 4.5.2011.

Sir,

In inviting a reference to your D.O. letter cited above, I am directed to say that as far as the State of Meghalaya is concerned, the population of Scheduled Castes is about 0.5%. So far, no complaint or report has ever been received regarding the ill treatment of members of the Scheduled Castes in the State.

Further, no reports of incidents of atrocities, custodial violence / death with regard to Members of Scheduled Castes have been received by the Government. Schemes are <sup>also</sup> being implemented by the Government without any discrimination against the members belonging to the Scheduled Castes.

Yours faithfully,

  
Deputy Secretary to the Govt. of Meghalaya,  
Social Welfare Department.

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